THE INSTITUTE OF CHARTERED ACCOUNTANTS OF INDIA
NOTIFICATION
New Delhi, the 4th March, 2008
(CHARTERED ACCOUNTANTS)
No. 1-CA(7)/110/2008.—Whereas, the Chartered Accountants Act, 1949 (38 of 1949) has been amended by the Chartered Accountants (Amendment) Act, 2006 (9 of 2006);

And, whereas, the Council of the Institute of Chartered Accountants of India has been empowered to determine, under sub-section (3) of Section 5 of the said Act, the fee for entry of names in the Register as a fellow;

Now, therefore, in exercise of the powers conferred by said sub-section (3) of Section 5 of the said Act, the Council hereby determines that,—

with effect from the 1st day of April, 2008, the fee payable by a member for entry in the Register as a fellow of the Institute shall be rupees one thousand five hundred only.

Dr. ASHOK HALDIA, Secy.


Note: This notification is issued pursuant to amendment to Chartered Accountants Act, 1949 by the Chartered Accountants (Amendment) Act, 2006 empowering the Council of the Institute to determine under sub-section (3) of Section 5 of the said Act the fee for entry in the Register of Members as a fellow. The consequent amendments to the relevant provisions of the Chartered Accountants Regulations, 1988 are underway.